

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 2463/91

Date of decision 6-3-1996

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Zila Singh
son of Shri Mukhtiar Singh
resident of B-129, Jawahar Park,
Near Khanpur, Deoli Road,
New Delhi-110062

... Applicant

(None for the applicant)

Vs.

1. The Union of India through
Secretary, Ministry of Finance,
Dept. of Revenue,
Central Sectt. North Block,
New Delhi-1
2. Central Board of Excise & Customs,
through Secretary, Central Board of
Excise & Customs, Central Sectt.,
North Block, New Delhi-110001
3. The Collector of Customs,
Customs and Central Excise Collectorate,
Central Revenue Building,
Indraprastha Estate, New Delhi-110002
4. The Deputy Collector (P&E)
Customs and Central Excise Collectorate,
Central Revenue Building,
I.P. Estate, New Delhi-110002

... Respondents

(None for the respondents)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We note that the applicant has consistently been absent from 16-1-1996 onwards. He was ~~not~~ absent only on 16.1.96 but also on 16.1.1992, 11.3.92, 30.4.1992, 6.7.92, 22.9.95 3.11.1995, 24.11.1995, 27.11.1995 and again on 15.1.1996. We also note that fresh notice was directed to be issued to the applicant on 3-11-1995 and as 30 days have since expired from that date, it is presumed that the said notice has been served upon the applicant.

In view of the consistent absence of the applicant, it appears that he is no more interested in pursuing this case. Accordingly this OA is dismissed for default and non-prosecution. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)